

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
B.A. No. 6009 of 2020

Pankaj Kumar Yadav Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate.
Mrs. J. Mazumdar, Advocate.
For the State : Mr. Shailesh Kumar Sinha, A.P.P.

02/Dated: 14/09/2020

Heard, learned senior counsel, Mr. R.S. Mazumdar assisted by learned counsel for the petitioner, Mrs. J. Mazumdar.

Learned counsel for the petitioner has submitted that the petitioner has prayed for grant of regular bail in connection with Sarath P.S. Case No. 162/2019 for the offence registered under Sections 304 (B) / 34 I.P.C.

Learned counsel for the petitioner has submitted that marriage of the petitioner was solemnized with the deceased in the year 2012 and they have been blessed with a daughter Pari aged about 04 years.

Learned counsel for the petitioner has submitted that petitioner was working at his School and the wife has consumed poison and died. There is no material against the petitioner that he has abated the offence or administered poison to the deceased. Petitioner is in custody since 02.06.2020, as such, he may be enlarged on bail.

Learned counsel for the State, Mr. Shailesh Kumar Sinha, Additional Public Prosecutor has opposed the prayer for bail and has submitted that charge sheet has been submitted against the petitioner under Sections 304B/34 I.P.C. on 28.08.2020 and investigation remains pending against other co-accused persons.

Considering the rival submission of the parties, State Counsel is directed to file detail counter affidavit within a period of four weeks with regard to death of deceased, material collected with regard to administering the poison, if any and with regard to why the investigation is kept pending with regard to other co-accused persons.

The Superintendent of Police, Deoghar is directed to look into such matters, where unnecessarily the cases are being kept pending for investigation for other co-accused persons.

Put up this case after four weeks.

(Kailash Prasad Deo, J.)

Sunil-Jay/